

{Shri Satya Narayan Sinha}

- (vii) Supplementary Statement No. XXI Tenth Session, 1960 [See Appendix II, annexure No. 64].
- (viii) Supplementary Statement No. XXI Ninth Session, 1959 [See Appendix II, annexure No. 55].
- (ix) Supplementary Statement No. XXII Eighth Session, 1959 [See Appendix II, annexure No. 56].
- (x) Supplementary Statement No. XXVII Seventh Session, 1959 [See Appendix II, annexure No. 57].
- (xi) Supplementary Statement No. XXXV Second Session, 1957 [See Appendix II, annexure No. 58].

These statements contain 82 implementation reports. As this is the last day of the Second Lok Sabha, I might, with your permission, Sir, state that during the 15 sessions of the Second Lok Sabha, 4323 assurances, promises and undertakings were given by the Ministers to this House. Through the various statements that I had the privilege of laying before the House from time to time, 4190 of these promises and undertakings have been implemented. The Chairman of the Committee on Government Assurances laid the last Report of the Committee on the Table of the House yesterday. It was stated in the Report that the Government had implemented more than 95 per cent of the assurances. With the laying of the present batch on the Table of the House the figures go still higher and about 97 per cent of the assurances given during the life time of the Second Lok Sabha stand implemented.

You would agree that this high percentage of implementation shows a remarkable relationship between the

**An. Hon. Member:** Hundred per cent true (*Interruptions*).

**Shri Satya Narayan Sinha:** These targets were achieved on account of sustained effort and willing co-operation from all Ministries.

I am also grateful to the Committee on Government Assurances and its worthy Chairman, Pandit Thakur Das Bhargava for the guidance and co-operation the Government received from the Committee and also for the Committee's appreciation of the efforts made by the Government in implementing the promises given to this House.

NOTIFICATION UNDER COFFEE ACT, ANNUAL REPORT ON ADMINISTRATION OF THE COMPANIES ACT AND ANNUAL REPORT OF TEA BOARD

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** On behalf of Shri Kanungo, I beg to lay on the Table a copy of each of the following papers:—

- (i) The Coffee (Amendment) Rules, 1962, published in Notification No. G.S.R. 358, dated the 24th March, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-3642/62].
- (ii) Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1961, under section 638 of the said Act. [Placed in Library. See No. LT-3643/62].
- (iii) Annual Report of Tea Board for the year 1958-59. [Placed in Library. See No. LT-3644/62].

NOTIFICATION UNDER KHADI AND VIL-LAGE INDUSTRIES COMMISSION ACT

**Shri A. M. Thomas:** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Khadi and